

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.420/AT/2024

Subject : Petition under Section 63 of the Electricity Act, 2003 for Adoption of Tariff discovered through Competitive Bidding Process for Setting up of 600 MW ISTS-connected Wind Power Projects (Wind-1) Anywhere in India under Tariff-Based Competitive Bidding.

Petitioner : SJVN Limited (SJVN)

Respondents : Adyant Enersol Private Limited and Ors.

Date of Hearing : **22.11.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Harish Dudani, Member

Parties Present : Shri Adarsh Tripathi, Advocate, SJVN
Shri Ajitesh Garg, Advocate, SJVN

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed seeking the adoption of tariff of the 600 MW inter-State Transmission System (ISTS) connected with the Wind Power Projects as discovered through the tariff based competitive bidding process as per the "Guidelines for Tariff Based Competitive Bidding Process for Procurement of Power from Grid Connected Wind Power Projects" dated 28.7.2023 ('Wind Guidelines') issued by the Ministry of Power, Govt. of India.

2. After hearing the learned counsel for the Petitioner, the Commission directed as under:

- (a) Admit and issue notice to the Respondents, subject to the just exceptions;
- (b) The Respondents to file their reply, if any, within three weeks with a copy to the Petitioner, who may file its rejoinder within two weeks thereafter.

3. The Petition will be listed for the hearing on **7.1.2025**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)